

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-865(PB)/2018**

**IN THE MATTER OF:**

Oriental Bank of Commerce

.... Applicant/Petitioner

Vs.

M/s. Amarpali Biotech India Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 20.07.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner : Mr. Vipin Jai, Adv.

**ORDER**

Notice to show cause for 28<sup>th</sup> of August, 2018 to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process.

Process dasti only.

List the matter on 28<sup>th</sup> August, 2018.

*Sd/-*  
**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**